

period of 7 years and at 4 per cent. later on, the loan being repayable in 25 years. It has got to be ascertained later on if a further loan will be necessary to help the Port Trust. But at present Rs. 4 crores have been agreed to be given as a loan.

**SHRI B. V. KAKKILAYA:** Is it a fact that the Government have agreed to make unlimited foreign exchange facilities available to these companies to remit their profits abroad?

**SHRI K. C. REDDY:** Certain facilities have been given in accordance with the general policy declared in this behalf by the Government of India—repatriation facilities. I would like to inform the hon. Member and the House that very shortly I propose to lay on the Table of the House copies of the agreements with the various oil companies. I promised to do so on a previous occasion; but since the agreement with Caltex Company was not yet finalised, I could not lay them on the Table earlier, in the public interest. But I hope to place copies of these agreements on the Table early and then hon. Members can raise any question they may choose.

**SHRI KISHEN CHAND:** Does the hon. Minister think that a ceiling can be fixed on the dividends declared by these oil companies?

**SHRI K. C. REDDY:** I speak subject to correction. According to my recollection, there is no such ceiling on dividends fixed.

**SHRI KISHEN CHAND:** Will it not be in the interest of the public if ceilings are fixed upon the dividends? Otherwise huge amounts of profit will be taken out from these refineries.

**SHRI K. C. REDDY:** Yes, there may be some cases like that; but so far as this case is concerned, we have fixed no ceiling.

**SHRI B. V. KAKKILAYA:** In what way will the Government of India make good the amount they are going

to spend for providing these facilities to the oil companies?

**SHRI K. C. REDDY:** As the hon. Member is aware, we collect what are known as wharfage charges. The Port Trust will certainly collect wharfage charges from these oil companies and the receipts will accrue to the Port Trust.

#### SAMPLE SURVEY ABOUT THE UNEMPLOYMENT SITUATION IN INDIA

\*58. **SHRI S. N. MAZUMDAR:** Will the Minister for PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission has decided to undertake a sample survey of the unemployment situation in India; and

(b) if so, when the work of survey is expected to start?

**THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI):** (a) and (b). With a view to obtaining fuller information on the magnitude and character of the problem of unemployment, the Planning Commission has instituted the following enquiries through the National Sample Survey:—

(1) A preliminary survey into unemployment in 18 towns excluding the four cities of Bombay, Calcutta, Madras and Delhi;

(2) A sample enquiry into unemployment in Delhi based on the live register of the employment exchanges; and

(3) An intensive enquiry into unemployment in the Calcutta area on the basis of a sample of 4,000 households.

The first enquiry will start by the end of September, the second in a few days and the third has been begun.

A proposal is also under examination for a study of the unemployment problem in Travancore-Cochin.

SHRI S. N. MAZUMDAR: Why were these four cities excluded?

SHRI J. S. L. HATHI: They will be taken up later on. At present they are excluded because of the special features of those cities.

SHRI S. N. MAZUMDAR: When is the report of the Committee expected?

SHRI J. S. L. HATHI: The report of the Committee can be expected by February 1954, I think.

SHRI S. N. MAZUMDAR: Is not the situation so very serious that the results of this enquiry should be made known much earlier?

SHRI J. S. L. HATHI: As I stated just now, the first enquiry will start by the end of September, the second in a few days and the third has actually begun.

SHRI S. N. MAZUMDAR: Has the Planning Commission prepared any plan for giving immediate relief to the unemployed?

SHRI J. S. L. HATHI: Sir, the Eleven-Point Programme which has been published has perhaps been seen by the hon. Member. But so far as this question is concerned, we are dealing with the survey of the unemployment situation—the magnitude of the whole question—and it would naturally take some time before we get complete information on a scientific basis.

SHRI S. N. MAZUMDAR: I am not referring to the Eleven-Point Programme. I am asking whether any plan for providing immediate relief to the unemployed has been drawn up by the Planning Commission.

SHRI J. S. L. HATHI: So far as immediate employment is concerned, the National Extension Service is there and that will provide occupation for about 84,000 people. Of course, that is not much, but even then it is something. Then the one-

teacher school programme will provide work for about 80,000 teachers. Then there are the cottage industries and the other development activities and these would provide employment for some workers.

PROF. N. R. MALKANI: May I know why these surveys are not held in the rural areas?

PROF. G. RANGA: And of the cottage industries?

PROF. N. R. MALKANI: Yes, of the cottage industries.

MR. CHAIRMAN: Two questions.

AN HON. MEMBER: Sir, the question is not answered.

MR. CHAIRMAN: What they ask is: Why has not any sample survey been undertaken with regard to the rural areas?

SHRI J. S. L. HATHI: First, the idea is that the unemployment among the educated is more felt in urban areas.

SHRI RAJAGOPAL NAIDU: Question.

PROF. G. RANGA: Question.

DR. R. B. GOUR: The Prime Minister does not seem to agree.

SHRI J. S. L. HATHI: There it can more easily be worked out. This is the first phase of the programme.

PROF. N. R. MALKANI: Does not the Minister know that the employment exchanges have given some workable figures about urban unemployment?

SHRI J. S. L. HATHI: Employment exchanges, you mean?

PROF. N. R. MALKANI: Yes. Have they not given workable statistics about urban unemployment? So why not have rural surveys and not urban surveys?

SHRI J. S. L. HATHI: We have figures for the urban areas, of course,

in the employment exchanges, but they are not always reliable, because it is not always that all unemployed persons go and register themselves there. So that is not exactly reliable data.

PROF. N. R. MALKANI: May I know whether Members of State Legislatures and of Parliament will be associated with these surveys so as to make them more impartial and reliable?

SHRI J. S. L. HATHI: So far as sample survey is concerned, they may not be associated, because it is more or less to be entrusted to the National Sample Survey, and the Indian Statistical Institute will be in charge of it. But later on, of course, they can be.

SHRI B. K. P. SINHA: May I know what definition the word "unemployment" has been given for the purpose of this survey?

AN HON. MEMBER: Only educated unemployed.

SHRI B. K. P. SINHA: Does "unemployment" include "under-employment" also?

SHRI J. S. L. HATHI: In the columns that have to be enumerated, that also has been mentioned, "What is the expected income" and "What is the actual income he gets" and that gives an idea of the under-employment.

SHRI RAJAGOPAL NAIDU: The hon. Minister stated that there is more unemployment in the urban than in the rural areas. May I know on what basis he has given that information, and whether any survey has been conducted in the rural areas?

SHRI J. S. L. HATHI: What I said was about the educated unemployed, that it was easy to conduct the survey in the urban areas.

# BIHAR SHELLAC ENQUIRY COMMITTEE REPORT

\*59. SHRI S. N. MAZUMDAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have received any interim report from the Bihar Shellac Enquiry Committee; and

(b) if so, what are its main findings?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) and (b). The interim report of the Committee has not been received by the Government of India. Enquiries made from the Bihar Government show that in an interim report submitted to them, the Committee have recommended that the Forward Contracts (Regulation) Act should be enforced immediately and only specific delivery contracts should be permitted. The Act has been brought into force from 24th August 1953. The recommendation of the Committee will be considered by Government in consultation with the Forward Markets Commission which is being set up immediately under the Act.

SHRI S. N. MAZUMDAR: Are there any other recommendations in the interim report?

SHRI D. P. KARMARKAR: There are, I find, three terms of reference and so I expect there will be other recommendations also coming. But we have not received copies of the Committee's report.

SHRI S. N. MAZUMDAR: Have not the Government of India called for the copy of the interim report?

SHRI D. P. KARMARKAR: I should like to have notice.

SHRI S. N. MAZUMDAR: I only ask if the Government of India have not called for a copy of the report.

SHRI D. P. KARMARKAR: We have written to the Government of Bihar to give us information, but whether